version is not coming, some explanatory note should be sent to the Speaker or the member

SHRI K R. GANESH This is the CAG's report and under the Constitution, it has to be placed on the Table of the House I am not translating it nor is the Finance Ministry doing it There is a translation agency and they take their own time because they say they are overworked There are two ways open Either I do not place at all till the Hindi translation comes

SHRI BHAGWAT JHA AZAD This is an absolutely wrong argument

SHRI ATAL BIHARI VAJPAYEE When was this report sent to the translation wing?

SHRI BHAGWAT JHA AZAD We will find it out from the CAG

SHRI ATAL BIHARI VAJPAYEE You should have found it out before placing it on the Table

MR SPEAKER You will come with proper information why it was not done

श्री भागवत झा आजाद अगर सरकार समय से पहले कदम उठाये तो ऐसा इन्तजाम कर सकती है । अगर इस को हिन्दी में प्रेम हो तो दोनों एक साथ सदन में आ सकते हैं ।

MR SPEAKER Next item Shri Shinde

SHRI VAYALAR RAVI (Chirayinkil) The CAG is having constitutional protection He is not under the direct control of the Finance Ministry You must give a specific direction

MR SPEAKER I have already said that he will come with a proper explanation as to why it was not done I have passed on to the next item

कब डिस्प्लिन आयगा ? बड़ी देर से इन्तजार करता हू, शराफत से इन्तजार करता हू सबर से इन्तजार करता हू । जब मैं नक्स्ट आइटम के लिए कहता हू तो इस तरह की बात होती है ।

NOTIFICATIONS UNDER ESSENTIAL COMMODITIES ACT

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI ANNASAHEB P SHINDE): I beg to lay on the Table a copy each of the following Notifications (Hindi and English versions) under sub-section (6) of the section 3 of the Essential Commodities Act, 1955 —

(i) The Southern States (Regulation of Export of Rice) Amendment Order, 1974, published in Notification No G S R 219(E) in Gazette of India dated the 10th May, 1974

(ii) The Wheat (Price Control) Order, 1974 published in Notification No G S R 261 (E) in Gazette of India dated the 5th June, 1974

(iii) The Foodgrains Movement Restrictions (Exemption of Seeds) Amendment Order, 1974 published in Notification No G S R 262(E) in Gazette of India dated the 10th June, 1974

(iv) The Delhi Roller Mills Wheat Products (Ex mill and Retail) Price Control Order, 1974, published in Notification No G S R 308(E) in Gazette of India dated the 9th July, 1974

(v) The Roller Mills Wheat Products (Ex mill) Price Control (Second Amendment) Order, 1974 published in Notification No G S R. 319(E) in Gazette of India dated the 12th July, 1974.

[*Placed in Library. See* No. 8141/74]

श्री मधु लिमये (बांका) : अध्यक्ष महोदय, ये जो दस्तावेज सदन की मेज पर रख रहे हैं, वे इस प्रकार हैं—एक तो यह सीड्स के बारे में है, यह 10 जून का आर्डर है । दूसरा आर्डर 5 जून का है —

Maximum price at which wheat may be sold by a dealer: No dealer in a State or Union territory to which this Order extends shall sell or agree to sell, in the course of inter-State trade and commerce, wheat at a price exceeding rupees one hundred and fifty per quintal.

इस में यह भी कहा गया है कि गनी-बैग्स का खर्चा, स्टोर का खर्चा भी इस में आयेगा । इस के बाद आप इस तीसरे आर्डर को देखिए जो 9 जुलाई का है, यह रोलर मिलों के लिये है, जिन के द्वारा सूजी, मैदा और आटा तैयार किया जाता है, यह उन के दाम निर्धारित करने वाला आर्डर है । इन में से सिर्फ एक का हिन्दी अनुवाद है, बाकी के नहीं है । इन के सम्बन्ध में मेरे मुद्दे हैं:—

1. इन में बहुत बिलम्ब किया गया है ।

2. इन में जो दाम निर्धारित किये गये हैं, ये बोगस दाम हैं, इसी लिए इन्होंने यह आदेश जल्दी नहीं रखा ताकि सदन को पता न चले । यह 5 जून का आर्डर 15 दिन के बाद या 22 जुलाई को आना चाहिए था, 10 जून वाला भी उसी दिन आना चाहिए था । ये इस लिए यहां नहीं रखते, यदि पहले रख देते हैं तो सारे सदन को पता चल जाता कि मैदा, सूजी, आटा, जो दाम निर्धारित किये गये हैं या गेहूं के जो दाम निर्धारित किये गये हैं, उन पर ये चीजें नहीं मिलती हैं । ये बोगस दाम हैं, इन पर कहीं नहीं मिल रहा है । क्या शिन्दे साहब इन दामों पर. . .

MR. SPEAKER: This is not a debate. You can ask for a debate later.

श्री मधु लिमये : यह बिलकुल बोगस आर्डर है, इस लिए बिलम्ब हुआ है । क्यों डिले हुआ है, मेरा अनुमान है, इस लिए किया गया है कि यह बोगस आर्डर है, इस पर कोई चीज मिल नहीं रही है । मैं चाहता हूं कि आप इस के बारे में उन से पूछिए ।

MR. SPEAKER: No, this is not the proper stage for saying it. Now it is only laid on the Table.

श्री मधु लिमये : क्या दोनों बातें सही हैं—बिलम्ब भी हुआ है और यह बोगस आर्डर है ।

NOTIFICATIONS UNDER MINIMUM WAGES ACT, COAL MINES PROVIDENT FUND, FAMILY PENSION AND BONUS SCHEMES ACT, AND REPORT RE ACCIDENT AT BURHAR NO. 1 MINE IN SHAHDOL DISTT.

THE DEPUTY MINISTER IN THE MINISTRY OF LABOUR (SHRI BALGOVIND VERMA): I beg to lay on the Table:—

(1) A copy of the Minimum Wages (Central) Second Amendment Rules, 1974 (Hindi and English versions) published in Notification No. G.S.R. 751 in Gazette of India dated the 13th July, 1974, under section 30A of the Minimum Wages Act, 1948. [*Placed in Library See* No. LT-8142/74]

(2) (i) A copy of the Coal Mines Family Pension (Second Amendment) Scheme, 1974 (Hindi and English versions) published in Notification No. G.S.R. 400 in Gazette of India dated the 13th April, 1974, under section 7A of the Coal Mines Provident Fund, Family Pension and Bonus Schemes Act, 1948.

(ii) A statement (Hindi and English versions) showing reasons for delay in laying the above Notification. [*Placed in Library. See* No. LT-8143/74.]